National Company Law Tribunal Allahabad Bench

CPNO. 57/ALD/2017 CANO.6/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE COMPANY: Jules land Securifies put Ital
SECTION OF THE COMPANIES ACT: 230/232 of the companies Act of 2013

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SI. NO.	<u>Name</u>	esignation	Representation	Signature
<u>1.</u>	Rahul Agarwal	Advocate	Rebidant ?	
<u>2.</u>	11		Petitioner /	
	Archi Aganwal (Proxy)	Advocate	Petitiones	(Archi Agamal)
3.	Varad Nath	Advocate	Pelelioner	
	(Proxy)			
	. 0			

CP No.57/ALD/2017, CA No.6/ALD/2017

Shri Varad Nath along with Archi Agarwal, proxy for the petitioner counsel Rahul Agarwal. The case is taken up for pronouncement of order in the present Company Petition arising out of and connected with CA No.43/ALD/2017 for sanction of proposed company scheme of demerger among the applicant's company. The order in detail is recorded separately. The present Company Petition is allowed in terms of the detail order. In the respect the proposed Company Scheme is approved and hereby sanctioned to be acted upon by the parties concern. Further the petitioner companies to pay cost of Rs.20,000/- to the Central Govt. through the office of the Regional Director (NR) or ROC, Kanpur as the case may be. Such cost to be paid within four weeks from receipt of the authenticate copy of the order. The Petition is allowed and accordingly stands disposed of.

Dated:13.10.2017

H.P. Chaturvedi, Member (Judicial)

Typed by: P.K. Jyoti